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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O.A.NO.274 OF 2013  
Cuttack this the 07<sup>th</sup> day of May, 2013

CORAM

HON'BLE SHRI A.K.PATNAIK, MEMBER(J)  
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Surendra Kumar Mandal, aged about 30 years, Son of Sri Laleswar Prasad, At-Parmanandapur, PO-Kataknna, Via-Warisaligang, PS-Katrisarai, District-Nalanda (Bihar)-805 130

...Applicant

By the Advocate-Mr.A.Swain

-VERSUS-

Union of India represented through

1. The Secretary, Ministry of Railway, Rail Bhawan, New Delhi-110 001
2. The General Manager, East Coast Railway, Chandrasekharpur, Bhubaneswar-751 017, Dist-Khurda
3. Chief Personnel Officer, Railway ECoR, Sadan, Chandrasekharpur, Bhubaneswar-751017, District-Khurda
4. Deputy Chief Personnel Officer(Recruitment), Railway Recruitment Cell, Rail Sadan, Chandrasekharpur, Bhubaneswar, District-Khurda

...Respondents

By the Advocate-Mr.T.Rath

ORDER(Oral)

**HON'BLE SHRI A.K.PATNAIK, MEMBER(J):**

Heard Shri A.Swain, learned counsel for the applicant and Shri T.Rath, learned Standing Counsel appearing for the Respondent-Railways and perused the materials on record.

2. At the outset, Shri A.Swain, learned counsel submitted that the applicant

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already submitted his reply to the show cause notice dated 21.08.2012 on 4.9.2012 but he has not received any reply so far.

3. Shri T.Rath, learned Standing Counsel for the Railways submitted that he has no instructions as to whether any order has been passed after receipt of the show cause reply of the applicant.

3. In this view of the matter, without entering into the merit of the case, at this stage, this Original Application is disposed of with direction to Respondent No.4 to consider the explanation/reply submitted by the applicant on 4.09.2012, on merit, and communicate the decision thereon by way of a reasoned/speaking order, if not already done so, to the applicant within a period of two months from the date of receipt of copy of this order. There shall be no order as to costs.

5. On the prayer of the learned counsel for the applicant copy of this order along with copy of the O.A. be sent to Respondent No.4 at his cost for which

learned counsel for the applicant undertakes to furnish the postal requisite <sup>by 10th May, 2013</sup> *Ans*

(R.C.MISRA) *R.C.M*  
MEMBERA  
BKS

*A.K.PATNAIK*  
(A.K.PATNAIK)  
MEMBER(J)